

purpose to unlock an estimated ₹ 10,000 crore that corporates want to spend on corporate social responsibility activities in India and clear the legal path for political parties to receive donations from what were hitherto classified as foreign companies; and

(b) whether it is also a fact that the said amendment would benefit many national parties, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) In order to bring harmony between Foreign Contribution Regulation Act, 2010 (FCRA, 2010), Companies Act, 2013 and FDI Policy of Government of India in regard to the definition of Foreign Sources in respect of Indian Companies registered under Companies Act, 2013, the Government has initiated necessary amendment in Foreign Contribution (Regulation) Act, 2010. The amendment shall pave the way for Indian Companies to spend part of their net profit on CSR activities, as prescribed in companies Act, 2013, without seeking approval under FCRA, 2010.

In this process concerned Stakeholders have been duly consulted and the said amendment was also placed in public domain. The purpose of the amendment shall not be restricted to facilitate CSR activities alone but would also have general application.

Plan for revoking AFSPA from Jammu and Kashmir and North-East States

1988. SHRI NAZIR AHMED LAWAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has any plan to revoke Armed Forces Special Power Act (AFSPA) from Jammu and Kashmir and North-East States;

(b) if so, the details thereof;

(c) whether Government has received any response about the conducive atmosphere for lifting AFSPA from Jammu and Kashmir from its sources; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) No, Sir.

(b) Does not arise in view of (a) above.

(c) No, Sir.

(d) Does not arise in view of (c) above.